

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
For the attention of the Creditors of
Multicity Digital Consortium Private Limited

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MULTICITY DIGITAL CONSORTIUM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	September 03, 2015
3.	Authority under which corporate debtor is incorporated / registered	ROC - Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120TZ2015PTC021733
5.	Address of the registered office and principal office (if any) of corporate debtor	S1 Manchester Square, Second Floor No 12/1, Puliakulam Road, Opp Kidney Center, Coimbatore – 641037
6.	Insolvency commencement date in respect of corporate debtor	June 27, 2022 (Order received on June 29, 2022)
7.	Estimated date of closure of insolvency resolution process	December 24, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Kavitha Surana IBBI/IPA-002/IP-N00166 /2017-18/10435
9.	Address and e-mail of the interim resolution professional, as registered with the Board	S.U.S Bhawan, No. 2, Vimala Street, Ayyavoo Colony, Aminjikarai, Chennai – 600029. Email ID: kavitha@mksurana.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S.U.S Bhawan, No. 2, Vimala Street, Ayyavoo Colony, Aminjikarai, Chennai – 600029. Email ID: kavitha@mksurana.com
11.	Last date for submission of claims	July 13, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/home/downloads Physical Address: Same as above in point no.10

Kavitha



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Multicity Digital Consortium Private Limited** on **June 27, 2022**.

The creditors of **Multicity Digital Consortium Private Limited** are hereby called upon to submit their claims with proof on or before July 13, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Kavitha Surana
Interim Resolution Professional
IBBI/IPA-002/IP-N00166/2017-18/10435
In the matter of Multicity Digital Consortium Private Limited

June 30, 2022
Chennai